

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "B", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 1207/CHD/2019
Assessment Year : 2015-16

M/s Punjab Alkalies & Chemicals Ltd. SCO 125-127, Sector 17-B Chandigarh	बनाम	The ACIT Circle 2(1), Room No. 414, 4 th Floor, Aayakar Bhawan, Sector 17-E, Chandigarh
स्थायी लेखा सं./PAN NO. AAACP9915E		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : Shri Vineet Krishan, Advocate
राजस्व की ओर से/ Revenue by : Shri Ashok Khanna, Addl. CIT

सुनवाई की तारीख/Date of Hearing : 16/02/2021
उद्घोषणा की तारीख/Date of Pronouncement : 16/02/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-1, Chandigarh dt. 27/06/2019.

2. The Assessee has furnished an application for withdrawal of this appeal stating therein as under:

*Sub: Submission of Form No. 3 issued under 'Vivad Se Vishwas Scheme' and request for withdrawal of appeal in the case **M/s Punjab Alkalies & Chemicals Ltd.** SCO 125-127, **Sector** 17B. Chandigarh IT **A** No. 1207/Chandi-2019, **A.Y.** 2015-16*

Kindly refer to the above mentioned case which is fixed for hearing before die Hon'ble Bench for today only.

*It is **respectfully** submitted that **the** appellant had opted for '**Vivad SE Vishwas Scheme**' and has received **Form** No.3. **The copy of which is enclosed herewith.** The appeal filed by the appellant is hereby withdrawn.*

In view of the above submission, it is humbly requested that appellant may kindly be allowed to withdraw the appeal.

Thanking you.

Yours faithfully,
Sd/-
(Vitteet Krishan)
Counsel.

3. During the course of hearing the Ld. Counsel for the Assessee submitted that since the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 251167480110221 in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 16/02/2021)

Sd/-

(R.L. NEGI)
JUDICIAL MEMBER
Dated : 16/02/2021
AG

Sd/-

(N.K. SAINI)
VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File